

# HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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## ORDER

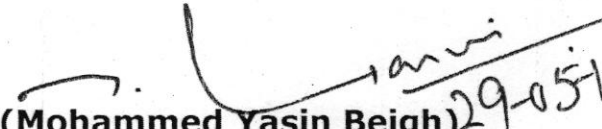
NO. 226

Dated 29/5/2019

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates and Legal heirs of the deceased Advocate for medical/financial assistance out of the Advocate's Welfare Fund maintained by the concerned authority, as per the detail given against each:

S.No.	Name	Amount	Name of the Authorities.
1.	Sh. Rub Nawaz, Advocate	Rs.1,50,000/-	Registrar Judicial High Court of J&K, Jammu
2.	Sh. Waris Ashraf Khan, Advocate	Rs.2.00 Lacs (Two Lacs)	Principal District and Sessions Judge, Anantnag
3.	Legal heirs of Late Sh. K.K Razdan, Advocate	Rs.2.00 Lacs (Two Lacs)	Principal District and Sessions Judge Jammu

**By Order**


  
(Mohammed Yasin Beigh) 29-05-19  
Additional Registrar

No. S207-16/L.P

Dated 29/5/2019

**Copy forwarded to the: -**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of her Ladyship.
2. Registrar Judicial, High Court of J&K, Jammu
3. Principal District and Sessions Judge, Anantnag, Jammu.  
..... for information and with the direction to disburse the said amount to the concerned against proper receipt out of the Advocate's Welfare Fund Account maintained by their offices.
4. President Bar Association, Jammu/Srinagar/Anantnag  
..... for information.
- 5-7. \_\_\_\_\_

  
Additional Registrar 29-05-19